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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO.219 OF 2005

ALLAHABAD THIS THE 9<sup>TH</sup> DAY OF MARCH, 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN  
HON'BLE MR. S. C. CHAUBE, MEMBER-A

Jasveer Singh,  
Son of Late Rajendra Singh,  
Resident of Village and Post Narainamau,  
District-Farrukhabad.

.....Applicant

(By Advocate Shri D.K. Singh)

Versus

1. Union of India,  
Through Secretary of Communication,  
Government of India,  
New Delhi.
2. Post Master General Post Offices,  
U.P. Allahabad.
3. Superintendent Post Offices,  
Fatehgarh Division, Farrukhabad.
4. Sub. Divisional Inspector,  
Post Office, Farrukhabad.

.....Respondents

(By Advocate Shri Saumitra Singh)

O R D E R

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

One Sri Brijpal Gangwar, was working as G.D.S.B.P.M. Narain Mau under Fathegarh Division. He was proceeded against under Rule 8 of EDAs (Conduct & Service) Rules 1964 vide office memo dated 10.02.1999 and was awarded punishment of removal from service vide office memo dated 09.05.2002. In appeal, however, the punishment was modified to debarring the said official from appearing in recruitment examination for the post of Postman/Postal Asstt. for

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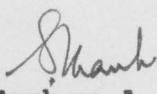
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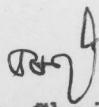
a period of two years with further orders to take the said Shri Gangwar back in service vide memo dated 19.10.2004. Pursuant to the said order the Brij Pal Singh Gangwar has been taken back in service by impugned order dated 09.11.2004 by terminating the appointment made in his place. The applicant, it appears, was appointed in place of Shri Brij Pal Singh Gangwar ~~who~~ <sup>who</sup> has since been ordered to be taken back in service.

2. In the circumstances, therefore, we find that no interference is required with the order-dated 09.11.2004 at the behest of the applicant who had been appointed in the vacancy, ~~from~~ <sup>from</sup> which occurred due to the dismissal of Shri Gangwar ~~in~~ service.

3. Counsel for the applicant, however, submits that the applicant has since been adjusted at another place.

4. In the circumstances, therefore, the original application is dismissed. This order shall, however, ~~not~~ <sup>not</sup> effect ~~to~~ the applicant's engagement, if any, at another place. No Costs.

  
Member-A

  
Vice-Chairman

/NEELAM/